SHRIMATI VIOLET ALVA: Thar is given in the statement laid on the Table of the House, Sir

SHRIMATI SAVITRY DEVI NIGAM: Is there any possibility of putting up a sea-water regulator at Andamans to turn the sea-water into sweet water?

SHRIMATI VIOLET ALVA: Sir, I take this information from the hon. Member, because she has just returned from the Andamans. Seawate< being turned into sweet water, we have no such scheme.

## ESTABLISHMENT OF AN ORDNANCE FACTORY IN THE STATE OF BOMBAY

\*311. Shri P. N. RAJABHOJ: Will the Minister of Defence be pleased to state what progress has so far been made towards the establishment of an Ordnance Factory near Bhandara in the State of Bombay?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): The matter is still under examination and no final decision has been taken.

श्री पाँ० ना० राजभोज : क्या इस फैक्टरी को बनाने का विचार किया जा रहा है या नहीं ? मैं पूछना चाहता हूं कि इस को बनाने में इतनी अवधि क्यों लग गई है ?

SHRI K. RAGHURAMAIAH: I have already said that the matter is under examination

SHRI V. PRASAD RAO: May I know, if this factory is constructed, shall we be entirely independent of any imports as far as our needs of ordnance stores are concerned?

SHRI K. RAGHURAMAIAH: The object of this is to produce a certain category of equipment. That is all.

\*312. [The questioner (Shri Kishori Ram) was absent. For answer, vide col. 2397 infra.]

\*313. [The questioner (Shri Bhupesh Gupta) was absent. For answer, vide col. 2392 infra.]

## HINDI TRANSLATION OF CENTRAL ACTS

- •314. Shri AMOLAKH CHAND: Will the Minister of Law be pleased to refer to page 5 of the Annual Report of the Ministry of Law for 1957-58 and state:
- (a) the progress so far made in the Hindi translation of the Central Acts, Ordinances, Regulations etc., and in the compilation of a Hindi Law Lexi con; and
- (b) the exploratory work so far done with regard to the evolution of standard legal drafting in Hindi?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) 200 principal and 45 amending Central Acts have been translated and published so far while the Hindi translations of 10 more principal Acts are under print The Hindi translation of Central Ordinances and Regulations has not yet been undertaken. A glossary of legal terms occurring ins the Central Acts translated and published so far with their Hindi equivalents has been compiled and printed for departmental use, and also-sent to the State Governments for departmental use. It is now under examination of an Expert Committee for Law Terms appointed by the Ministry of Education with the concurrence of the Ministry of Law.

(b) A Hindi version of the General Clauses Act, 1897 has been prepared With a view to enable draftsmen to use standard Hindi expressions defined therein in Hindi drafts and sent for comments to the States where Hindi is the official language. Standard Hindi forms for clauses frequently occurring in Central Acts have been prepared in the Translation Section of the-Law Ministry.

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SHRI. AMOLAKH CHAND: May I know how the price of Hindi edition of these law books compare with the prices of English editions and the number of copies that have been treated in Hindi?

SHRI R. M. HAJARNAVIS: I want notice of this question.

SHRI AMOLAKH CHAND: May I know whether the cooperation of States like U. P. and Madhya Pradesh was taken who have already translated these Central Acts into Hindi and if so, whether these new translations are from already approved Hindi translations or have been taken all anew?

SHRI R. M. HAJARNAVIS: So far as our translations are concerned, we ourselves are entirely responsible for the translation. No doubt such materials as were available to us were made use of in the translation.

SHRIMATI YASHODA REDDY: Is there any proposal to translate the Central Acts in the other 14 languages of India because the main object of translation is . . .

MR. CHAIRMAN: No argument, •only question. She asks, is there any proposal to translate these into other languages of India?

SHRI R. M. HAJARNAVIS: I would like to have notice of that question.

SHRI V. PRASAD RAO: Is it a fact <that some of these translations could not be understood by even those who translated and by some of those •whose mother-tongue itself is Hindi?

> SHRI R. M. HAJARNAVIS: translation is intelligible to those who translated these Acts but for •others, it depends on their capacities.

SHRI V. PRASAD RAO: Is it not a fact that the Prime Minister himself stated to one of the hon. Members of this House that he could not action that the law would provide understand 5 per cent, of what is

lated there into Hindi? (Interruptions.)

(No reply.)

## SEIZURE OF GOLD AT THE PALAM AIRPORT

- •315. SHRI MAHABIR PRASAD: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Customs Authorities seized gold worth Rs. 4 lakhs at the Palam Airport on the 21st February, 1958, from two foreigners; and
- (b) if so, what is the nationality of the foreigners from whom the gold was seized?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) and (b). It is a fact that smuggled gold worth Rs. 3,77,000 was seized by the Customs Staff at Palam Airport on the night of the 21st/22nd February, 1958, from two foreigners believed to be of Swiss and French nationalities

SHRI MAHABIR PRASAD: May I know if any action has been taken against the two foreigners?

SHRI B. R. BHAGAT: Yes, they are in judicial custody.

DR. P. C. MITRA: May I know whether it was stolen property or not?

(No reply.)

SHRI JASWANT SINGH: Apart from seizing the gold and other articles which are smuggled, what other 1 action is taken against those defaulters?

MR. CHAIRMAN: What action does Government take against them other than keeping them in custody?

SHRI B. R. BHAGAT: Any other I